

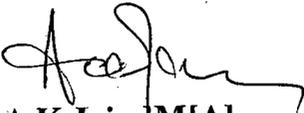
CCPA 44/10
[OA 41//2006]
Dated : 15.12.2010

ORDER [oral]

None for the applicant. On the last occasion, it was specifically mentioned that if the petitioner does not take ^{further} steps this CCPA may be dismissed for non prosecution.

The learned counsel for the respondents referred to the show cause filed in this case in which it has been mentioned that the respondents have already complied with the directions given by the Tribunal and the same has been informed to the petitioner. He further submitted that it seems that since the grievances of the petitioner have been redressed, therefore, he is not pursuing the matter. CCPA

Accordingly, the CCPA is dismissed for non prosecution.


[A.K.Jain]M[A]

mps.


[Rekha Kumari]M[J]